

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No.60650 of 2017

[Arising out of Order-in-Appeal No.24/CE/Appeal-II/Delhi/2017 dated 19.05.2017
passed by the Commissioner of Central Excise, Appeals-II, Delhi]

.....Appellant

M/s Maruti Suzuki India Ltd.

Finance Division, Palam, Gurgaon Road,
Gurgaon, Haryana-122015

VERSUS

**Commissioner of Central Goods & Service
Tax, Gurugram**

Plot No.36-37,Sector-32, Gurgaon, Haryana-122021

.....Respondent

APPEARANCE:

Shri Aman Singh and Ms. Jashanpreet Kaur, Advocates for the Appellant
Shri Narinder Singh and Shri Yashpal Singh, Authorized Representatives
for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 08.01.2025
DATE OF DECISION: 08.01.2025

The appeal is partly allowed. For order, see order of date in
Excise Appeal No.50076 of 2014.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**